

List of Creditors

Filing under clause (ca) of sub-regulation (2) of Regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Name of the Corporate Debtor : Future Colonizers and Construction Limited

Date of Commencement of CIRP : October 13, 2022

List of Creditors as on : October 13, 2022

(Amount in INR)

Sl. No.	Category of Creditor	Summary of Claims Received		Summary of Claims Admitted		Amount of Contingent Claims	Amount of Claims Not Admitted	Amount of Claims under Verification	Details in Annexure	Remarks, if any
		No. of Claims	Amount	No. of Claims	Amount of Claims Admitted					
1	Secured Financial Creditors belonging to any class of creditors	NA	NA	NA	NA	NA	NA	NA	NA	
2	Unsecured Financial Creditors belonging to any class of creditors	8	14,05,68,240	0	0	NA	14,05,68,240	NA	Annexure 1	
3	Secured Financial Creditors (other than financial creditors belonging to any class of creditors)	NA	NA	NA	NA	NA	NA	NA	NA	
4	Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)	NA	NA	NA	NA	NA	NA	NA	NA	
5	Operational Creditors (Workmen)	NA	NA	NA	NA	NA	NA	NA	NA	
6	Operational Creditors (Employees)	NA	NA	NA	NA	NA	NA	NA	NA	
7	Operational Creditors (Government Dues)	NA	NA	NA	NA	NA	NA	NA	NA	
8	Operational Creditors (other than Workmen and Employees and Government Dues)	NA	NA	NA	NA	NA	NA	NA	NA	
9	Other Creditors, if any (other than financial creditors and operational creditors)	1	2,14,69,262	0	0	NA	2,14,69,262	NA	Annexure 2	
Total		9	16,20,37,502	0	0	-	16,20,37,502	-		

Annexure - 1

Name of the Corporate Debtor : Future Colonizers and Construction Limited
 Date of Commencement of CIRP : October 13, 2022
 List of Creditors as on : October 13, 2022

List of Unsecured Financial Creditors belonging to any class of creditors

(Amount in INR)

Sl. No.	Name of Creditor	Identification No.	Details of Claims Received		Details of Claims Admitted						Amount of contingent claim	Amount of any mutual dues, that may be set Off	Amount of claimnot admitted	Amount of claim under verification	Remarks, if any
			Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether Related Party?	% voting share in CoC					
1	Libra Auto & General Finance Limited	FC4	18.01.2023	11,17,12,588	0	Financial Debt	Nil	Nil	No	0	-	-	11,17,12,588	-	Attached as per Annexure - 1A
2	Swarn Gupta	FC5	18.01.2023	40,00,000	0	Financial Debt	Nil	Nil	No	0	-	-	40,00,000	-	Attached as per Annexure - 1A
3	Bhushan Kumar & Sons (HUF)	FC6	18.01.2023	15,00,000	0	Financial Debt	Nil	Nil	No	0	-	-	15,00,000	-	Attached as per Annexure - 1A
4	Robin Gupta	FC7	18.01.2023	32,00,000	0	Financial Debt	Nil	Nil	No	0	-	-	32,00,000	-	Attached as per Annexure - 1A
5	Vipan Kumar Jain	FC8	19.01.2023	54,00,000	0	Financial Debt	Nil	Nil	Yes	0	-	-	54,00,000	-	Attached as per Annexure - 1A
6	Boora Earthmovers & Constructions Ltd.	FC9	12.01.2023	61,08,132	0	Financial Debt	Nil	Nil	No	0	-	-	61,08,132	-	Attached as per Annexure - 1A
7	Manpreet Singh Boora	FC10	12.01.2023	10,10,564	0	Financial Debt	Nil	Nil	No	0	-	-	10,10,564	-	Attached as per Annexure - 1A
8	Pardeep Kumar	FC11	12.01.2023	76,36,956	0	Financial Debt	Nil	Nil	Yes	0	-	-	76,36,956	-	Attached as per Annexure - 1A

Annexure – 1A

Sl. No.	Name of Creditor	Identification No.	Remarks, if any
1	Libra Auto & General Finance Limited	FC4	<p>1. In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, claim has been received beyond 90th day of the Insolvency Commencement Date.</p> <p>2. The interest and penalty claimed has not been substantiated with any document evidencing that it is not time-barred in terms of the provisions of the Limitation Act, 1963.</p> <p>3. The copy of Loan Agreements dated 14.01.2013 (for Rs.145 lakh) and dated 27.02.2013 (for Rs.55 lakh) provided by claimant, appears to be predated as these were actually executed on 01.04.2013 as per the attestation of the Notary Public.</p>
2	Swarn Gupta	FC5	In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, Claim has been received beyond 90th day of the Insolvency Commencement Date.
3	Bhushan Kumar & Sons (HUF)	FC6	In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, Claim has been received beyond 90th day of the Insolvency Commencement Date.
4	Robin Gupta	FC7	In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, Claim has been received beyond 90th day of the Insolvency Commencement Date.
5	Vipan Kumar Jain	FC8	<p>1. In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, Claim has been received beyond 90th day of the Insolvency Commencement Date.</p> <p>2. Claimant has submitted false and fabricated Loan Agreement to falsify the terms of Loan, in connivance with Mr. Pardeep Kumar, Director of the suspended Board of the Corporate Director.</p>
6	Boora Earthmovers & Constructions Ltd.	FC9	<p>1. In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, your claim has been received beyond 90th day of the Insolvency Commencement Date.</p> <p>2. Claimant has submitted false and fabricated Loan Agreement to falsify the terms of Loan, in connivance with Mr. Pardeep Kumar, Director of the suspended Board of the Corporate Director.</p>
7	Manpreet Singh Boora	FC10	<p>1. In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, Claim has been received beyond 90th day of the Insolvency Commencement Date.</p> <p>2. Claimant has submitted false and fabricated Loan Agreement to falsify the terms of Loan, in connivance with Mr. Pardeep Kumar, Director of the suspended Board of the Corporate Director.</p>
8	Pardeep Kumar	FC11	<p>1. In terms of the provisions of Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, your claim has been received beyond 90th day of the Insolvency Commencement Date.</p> <p>2. Claimant has submitted false and fabricated Loan Agreement to falsify the terms of Loan, being Director of the suspended Board of the Corporate Director as well as being Lender.</p>

Annexure - 2

Name of the Corporate Debtor : Future Colonizers and Construction Limited

Date of Commencement of CIRP : October 13, 2022

List of Creditors as on : October 13, 2022

List of Other Creditors, if any (other than financial creditors and operational creditors)

(Amount in INR)

Sl. No.	Name of Creditor	Identification No.	Details of Claims Received		Details of Claims Admitted					Amount of contingent claim	Amount of any mutual dues, that may be set Off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether Related Party?						% voting share in CoC
1	Employees' Provident Fund Organization	OCGD1	18.01.2023	2,14,69,262	0	Other Creditor – Government Dues	Nil	Nil	No	0	-	-	2,14,69,262	-	Given in Column below
Remarks, if any															
<p>1. Claim is based on assumption basis and is not supported by the requisite documents evidencing the claim. To substantiate the claim, they were required to provide the relevant documents to prove their claim. The claims based on assumption cannot be admitted. Further the calculation provided by them is vague as A/c 1, A/c 2, A/c 10, etc. are not defined. Accordingly, in terms of Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, they were asked about the evidence proving their claim or other documents substantiating the whole or part of their claim.</p> <p>2. The claim was not been filed in the requisite Form as specified in the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.</p> <p>3. The claim was not been filed within the scheduled time specified in the Regulation 12(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.</p>															